## GOVERNMENT OF INDIA LAW AND JUSTICE LOK SABHA

UNSTARRED QUESTION NO:4877 ANSWERED ON:25.04.2013 EXIT POLLS Mitra Shri Somendra Nath

## Will the Minister of LAW AND JUSTICE be pleased to state:

- (a) whether the Government is considering framing rules, bringing any legislation to ban exit polls during elections;
- (b) if so, the details there till date; and
- (c) if not, the reasons therefor?

## **Answer**

## MINISTER OF LAW AND JUSTICE (DR. ASHWANI KUMAR)

- (a) and (b): Section 126 A of the Representation of People Act, 1951 inter alia provides that no person shall conduct any exit poll and publish or publicise by means of the print or electronic media or disseminate in any other manner, whatsoever, the result of any exit poll during such period, as may be notified by the Election Commission in this regard. Contravention of this provision is punishable with imprisonment for a term which may extend to two years or with fine or with both.
- (c) Does not arise.